

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s THE TRIVANDRUM SPECIALISTS HOSPITAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	THE TRIVANDRUM SPECIALISTS HOSPITAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/02/1986
3.	Authority under which corporate debtor is incorporated / registered	Roc -Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KL1986PTC004424
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg Office: P O Box No 1052, Pattom ,Trivandrum Kerala 695004 India
6.	Insolvency commencement date in respect of corporate debtor	19/12/2019(Order Received on 20/12/2019)
7.	Estimated date of closure of insolvency resolution process	17/06/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Renahan Vamakesan IBBI/IPA-002/IP-N00630/2018-2019/11897
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Renahan Vamakesan Villa 23, Skyline Rosemount Homes, Kunjan Bava Road, Vyttila PO, Ernakulam, Kerala ,682019 renahanv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Renahan Vamakesan Villa 23, Skyline Rosemount Homes, Kunjan Bava Road, Vyttila PO, Ernakulam,Kerala ,682019 renahanv@gmail.com
11.	Last date for submission of claims	03/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **The Trivandrum Specialists Hospital Private Limited** on 19/12/2019.

The creditors of M/s **The Trivandrum Specialists Hospital Private Limited** are hereby called upon to submit their claims with proof on or before **03/01/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. -Not Applicable

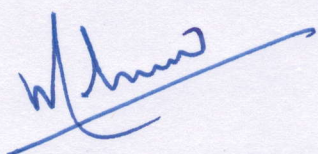
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-

Renahan Vamakesan

IBBI/IPA-002/IP-N00630/2018-2019/11897



Date -21/12/2019

Place-Cochin

CMA Renahan Vamakesan Regd. IP

Regn. NO: IBBI/ IPA- 002/ IP- N00630/2018-19/11897